

<i>Year</i>	<i>Export Target in Crore Rs.</i>
1	2
1990-91	3400
1991-92	3725
1992-93	4675
1993-94	5350
1994-95	6450

(b) India's export of engineering items to the different world markets has been steadily going up over the years reaching Rs. 2350 crores in 1989-90. However, the share of Indian engineering export in total world engineering exports is low and stands at about 0.11% at present.

(c) The export of engineering items and the import of engineering items during 1985-86 to 1989-90 were as follows:—

*(In crore Rs.)*

<i>Year</i>	<i>Export</i>	<i>Import</i>
1	2	3
1985-86	979	4285
1986-87	1044	5467
1987-88	1105	6566
1988-89	1589	6939
1989-90	2350	7251

(d) No, Sir.

#### **Survey for Assessing Domestic Demand of Mild Steel**

1581. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any survey has been conducted to assess the domestic demand of mild steel for the next five years;

(b) whether and plan has been evolved to meet the domestic demand for mild steel without importing; and

(c) if so, the details thereof?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW

& JUSTICE (SHRI DINESH GOSWAMY): (a) to (c) The VIII Plan Working Group has estimated the demand of all types of mild steel to be about 22.0 million tonnes by the end of the VIII Plan (1994-95). Private Sector is being encouraged to increase production of steel; SAIL Plants are being modernised to increase their production and productivity. Some imports will still be necessary with these efforts.

#### **National Judicial Commission**

1582. SHRI KUSUMA KRISHNA MURTHY:

SHRI INDRAJIT GUPTA:

SHRI PRAKASH KOKO BRAHMBHATT:

PROF. K.V. THOMAS:

SHRI B.N. REDDY:

SHRI EDUARDO FALEIRO:

SHRI BANWARILAL PUROHIT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware of the reservations expressed by the Chief Justice of India in regard to the setting up of the National Judicial Commission; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) The Government have introduced the Constitution (Sixty Seventh Amendment) Bill, 1990 in the Lok Sabha on 18-5-90 regarding the setting up of a National Judicial Commission for appointment of Judges of the High Courts and the Supreme Court and for transfer of Judges of the High Courts. Earlier, the Chief Justice of India had expressed certain reservations about the proposed National Judicial Commission. He has now intimated that